

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2965
ANSWERED ON:12.12.2011
INCLUSION OF CASTES IN THE LIST OF SCS
Adityanath Shri Yogi;Bali Ram Dr. ;Kodikunnil Shri Suresh

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government proposes to include more castes in the list of Other Backward Classes (OBCs) in some States especially Kerala;
- (b) if so, the details thereof, State-wise;
- (c) whether the Union Government has received any proposals from State Governments regarding including new castes in the list of OBC;
- (d) if so, whether the Government besides including certain castes in the list of OBC has also received proposals regarding inclusion of certain castes in the list of Scheduled Castes (SCs);
- (e) if so, the details of such proposals, State-wise and caste-wise; and
- (f) the details of the action taken by the Government in this regard?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON)

(a) to (c) Under Section 9(1) of the National Commission for Backward Classes (NCBC) Act 1993, the NCBC is empowered to examine requests for inclusion of any class of citizens as a backward class. Section 9(1) of the said Act reads as follows:-

9(1) The Commission shall examine requests for inclusion of any class of citizens as a backward class in the lists and hear complaints of over-inclusion or under-inclusion of any backward class in such lists and tender such advice to the Central Government as it deems appropriate. Inclusion of castes/communities is an ongoing process and the NCBC tenders advice to the Central Government to this effect from time to time.

(d) Yes, Sir.

(e) & (f) Details of complete proposals of the State Governments which are in process as per approved modalities are given in the statement at Annexure.